requested to ascertain the position from the International Olympic Committee.

(c) Does not arise.

## Regularisation of plots allotted to the residents of resettlement colonies in Delhi

1434 SHRI AKSHAY PANDA: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether 25 sq. yard plots allotted to the residents of resettlement colonies like kalyanpuri, Trilokpuri, Delhi and other such colonies have been regularised in the name of allottees, if not, what are the reasons therefor;
- (b) whether Government employees who have been allotted plots in these colonies are entitled to take house building advance for construction of houses;
- (c) if so, to what extent; and
- (d) if not, what are reasons therefor?

DEPUTY THE MINISTER IN THE MINISTRY OF WORKS AND MOHAMMED HOUSING (SHRI USMAN ARIF): (a) and (b) 25 sq. yard plots in Jhuggi Jhompri resettlement colonies like Kalyanpuri, lokpuri, Delhi were originally allotted on licence basis. Subsequently it was decided that lease-hold rights be granted to the allottees of these plots subject to recovery of the prescribed premium and to certain other conditions. The allottee Central Govt. employees of these plots. who btained lease-hold rights, would be entitled to house building advance which is admissible to Central Govt. employees to construct a house developed plot owned by him provided an approved plan of the house to be constructed thereon is submitted by him along with the application.

- (c) Full admissible house building advance can be granted to the applicants subject to the limits laid down in the rules viz 70,000 or 75 months' pay of the employee or his repaying capacity or the actual cost of construction of the house which ever is the least.
  - (d) Does not arise.

## Fraud by shipping companies

1435. SHRI KALYAN ROY: SHRI GHULAM RASOOL MATTO:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in the Economic Times on the 30th December regarding massive fraud by shipping companies and failure to repay the loan to the Shipping Development Fund Committee;
- (b) if so, what are the details thereof;
- (c) whether Government have made a thorough investigation into this;
  - (d) if not, the reasons therefor;
- (e) if the reply to part (c) above be in the affirmative the findings thereof; and
- (f) what steps Government propose to take to stop this massive fraud?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI):
(a) to (f) No such news item seems to have appeared in the Economic Times of the 30th December, 1982 (New Delhi edition). It is, therefore, not possible to reply to the Ouestion.